

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 125

CA No. 151/2021, 96/2024
In
CP No. 5/Chd/HP/2021

IN THE MATTER OF:

Dinesh Gupta & Ors. ...Petitioner

Vs.

Himani Resorts Pvt. Ltd. ...Respondent

Under Section: 241, 242 & 243, CA 2013, Rule 1, NCLT Rules.

Order delivered on 03.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner and Applicant in CA Nos. 151/2021 and 96/2024 : Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate

For the Respondent in main CP and CA No. 151/2021 and applicant in CA No. 96/2024 : Mr. Atul V. Sood, Advocate
Mr. Raghav Kapoor, Advocate

ORDER

CA No. 96/2024 and CP No. 5/Chd/HP/2021

CA No. 96/2024 has been jointly filed by learned counsels for the parties to place on record the settlement Agreement dated 17.04.2024. The same is taken on record. Thus, CA No. 96/ 2024 is **disposed of accordingly**.

Parties are directed to comply with the terms and conditions as per the settlement agreement dated 17.04.2024 within stipulated time. It is stated by learned counsel for the petitioner that on instructions, he may be allowed to withdraw the CP

No. 5/Chd/HP/2021. Keeping in view the statement made by learned counsel for the petitioner, CP No. 5/Chd/HP/2021 is **dismissed as withdrawn**.

CA No. 151/2021

In view of the order passed in CA No. 96/2024 and CP No. 5/Chd/HP/2021, this application is rendered infructuous and **disposed of accordingly**.

Files be consigned to the record room.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM